

Kerala High Court (Amendment) Act, 1987

20 of 1987

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An Act further to amend the Kerala High Court Act, 1958. Whereas it is expedient further to amend the Kerala High Court Act, 1958, for the purpose hereinafter appearing; Be it enacted in the Thirtyeighth Year of the Republic of India follows:

1. Short Title And Commencement :-

(1) This Act may be called the Kerala High Court (Amendment) Act, 1987.

(2) It shall come into force at once.

2. Amendment Of Section 5 :-

In section 5 of the Kerala High Court Act, 1958 (5 of 1959),

(a) in clause (ii), the word "or" at the end shall be omitted;

(b) Clause (iii) shall be omitted.